

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 130 of 2020**

**IN THE MATTER OF:**

**Anil Ramchandra Bakshi & Ors.**

**...Appellants**

**Vs.**

**Roopa Bhandare & Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. Shyam Divan, Sr. Advocate with Mr. Goutham Shivshankar, Mr. Jayant K. Mehta, Mr. C.K. NandaKumar and Mr. Raghuram Cadambi, Advocates.**

**For Respondents: Mr. Ananth Mandagi, Sr. Advocate for R-1.  
Mr. Shanthakumar V. Mahale for R-1,2,3.  
Mr. Harisha S.R. and Mr. Venkat Narayan, Advocates for R-1,6.  
Mr. S.R. Kamalacharan, Advocate for R-2,3,4.  
Mr. Anshuman Ashok, Advocate for R-5, 6.  
Mr. A. Karthik, Advocate for R-8 to 17.**

**With**

**Company Appeal (AT) No. 131 of 2020**

**IN THE MATTER OF:**

**Milind Madhav Dhume & Ors.**

**....Appellants**

**Vs.**

**AKP Ferrocast Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. Shyam Divan, Sr. Advocate with Goutham Shivshankar, Mr. Jayant K. Mehta, Mr. C.K. Nanda Kumar and Mr. Raghuram Cadambi, Advocates.**

**For Respondents: Mr. Ananth Mandagi, Sr. Advocate for R-6.  
Mr. Shanthakumar V. Mahale for R-1,2,3.  
Mr. Harisha S.R. and Mr. Venkat Narayan, Advocates for R-1,6.  
Mr. Anshuman Ashok, Advocate for R-4,5,7.  
Mr. S.R. Kamalacharan, Advocate for R-1,2,3.  
Mr. A. Karthik, Advocate for R-8 to 17.**

**ORDER**  
**(Virtual Mode)**

**18.11.2020:** The Learned Counsel Mr. A. Karthik appearing for the Respondent No. 8 to 17 seeks time to file Vakalatnama on behalf of Respondent No. 8 to 17 and to file 'Reply/ Response' and accordingly he is permitted to file Vakalatnama and also 'Reply/Response' for Respondent No. 8 to 17 in *Company Appeal (AT) No. 130 of 2020* by 03.12.2020 within two weeks from today. It is made clear that the Learned Counsel Mr. A. Karthik is directed to serve copy of the Reply/Response of Respondent No. 8 to 17 to Learned Counsel for the Appellants as well as other respective Learned Counsels appearing for the parties. Before the next date of hearing it is open to Appellants and other Respondents to file 'Rejoinder', if any, of course by serving it to other side.

The Registry is directed to List these matters on **11<sup>th</sup> December, 2020.**

[Justice Venugopal M.]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

sa/nn